

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S JOMER PROPERTIES AND INVESTMENTS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Jomer Properties and Investments Pvt Ltd
2.	Date of Incorporation of Corporate Debtor	30/09/1994
3.	Authority under which Corporate Debtor is incorporated / registered	ROC - Ernakulam
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U70101KL1994PTC008215
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Jomer Arcade, 2nd Floor, South Junction Chittoor Road, Ernakulam, Kerala, India, 682016
6.	Insolvency Commencement Date in respect of Corporate Debtor	16-02-2024
7.	Estimated date of closure of Insolvency Resolution Process	14-08-2024
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	CA Kizhakkekara Kuriakose Jose IBBI/IPA-001/IP-P00445/2017-2018/10788
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: K K Jose & Associates, Yenvee Complex, Temple Road, Aluva, Kerala, 683101 Email: kkjoseca@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: K K Jose & Associates, Yenvee Complex, Temple Road, Aluva, Kerala, 683101 Email: jomercirp@abaaffiliates.com
11.	Last date for submission of claims	01-03-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not determined
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not determined
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for relevant forms: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s Jomer Properties and Investments Private Limited** on 16/02/2024.

The creditors of **M/s Jomer Properties and Investments Private Limited**, are hereby called upon to submit their claims with proof on or before 01/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: CA Kizhakkekara Kuriakose Jose
Date and Place: 19/02/2024, Kochi